

**Central Administrative Tribunal  
Principal Bench**

**OA No.2432/2018**

New Delhi, this the 4<sup>th</sup> day of July, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Shri Bal Krishan Trikha  
Aged about 78 years  
S/o Late Chunni Lal Trikha  
Retired SW Group 'A' Gazetted  
Defence Civilian Officer  
Superannuated w.e.f. 10.07.1997  
Prematurely on VRS from MES under E-in-C's  
Branch, AHQ, Ministry of Defence,  
last posted in CE (AF) Allahabad  
R/o Begum Bagh, Bhopal Singh Marg,  
Meerut (UP) . .... Applicant.

(By Advocate, Shri V. P. S. Tyagi)

Versus

1. The Union of India  
Through Secretary  
Ministry of Defence  
South Block,  
New Delhi 110 001.
2. The Engineer-in-Chief (MES)  
E-in-C's Branch AHQ,  
Kashmere House, Rajaji Marg,  
New Delhi 110 011.
3. The Controller General of Defence Accounts  
(CGDA)  
Ulan Batar Marg,  
Palam, Delhi Cantt 110 010. .... Respondents.

(By Advocate, Shri Yogesh Mahur)

**: O R D E R (ORAL) :**

**Justice L. Narasimha Reddy, Chairman:**

In this OA, an order dated 07.12.2012 is challenged. When we pointed out that the OA is miserably barred by limitation, learned counsel for the applicant sought permission of the Tribunal to withdraw the OA without prejudice to the right of his client to file a representation before the respondents for re-fixation of his pension on the basis of the judgment of Allahabad High Court in W. P. (C) No.715 (SB)/2008.

2. We dismiss the OA as withdrawn. It is made clear that it shall be open to the applicant to file a representation before the respondents for re-fixation of his pension on the basis of the aforesaid judgment of Allahabad High Court, if it is otherwise permissible in law, and to pursue his remedy as per law.

**(K. N. Shrivastava)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

/pj/